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IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CRIMINAL APPLICATION NO. 7670 of 2021

DIVYABEN W/O SAMEER ABDULBHAI QURESHI D/O VIJAYBHAI
JETHABHAI ROHIT

Versus

STATE OF GUJARAT

Appearance:

MR MUHAMMAD ISA M HAKIM(10874) for the Applicant(s) No.

1,2,3,4,5,6,7,8

for the Respondent(s) No. 2

PUBLIC PROSECUTOR(2) for the Respondent(s) No. 1

CORAM: **HONOURABLE MR. JUSTICE ILESH J. VORA**

Date : 08/09/2021

ORAL ORDER

Heard Mr. M.M.Hakim, learned counsel for the applicant and Mr. Mitesh Amin, learned Public Prosecutor assisted by Mrs. Krina Calla, learned APP for the respondent State.

Mr. Hakim states that the parties have amicably resolved the dispute and prays for quashing of the FIR.

The original complainant Divyaben Qureshi is present before the Court and upon specific query raised by the Court, she has confirmed the facts of the affidavit so far as settlement is concerned. However, learned APP seeks time to verify the same.

Hence, S.O to **20.09.2021**.

(ILESH J. VORA,J)

SUCHIT